

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**PB/OA/60/2025**

**IN THE MATTER OF:**

**VIR PRAKASH**

....APPLICANT

**VERSUS**

**GOVT. OF NCT OF DELHI & ORS**

...RESPONDENTS

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Delhi



Applicant

Dated: 24.01.2026

Through



Sandeep Bhardwaj

Counsel for applicant

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**REJOINDER ON BEHALF OF APPLICANT TO THE ADDITIONAL  
REPORT OF DY. CONSERVATOR OF FORESTS (NORTH), GNCTD****MOST RESPECTFULLY SHOWETH:****PRELIMINARY SUBMISSIONS:**

1. That the respondent has failed in performing statutory duties by following a lackadaisical approach even after filing of this original application.
2. That after intervention of this Hon'ble Tribunal, directions for registering a FIR was given but till now no details have been provided either to this Hon'ble Tribunal or to the applicant.
3. That the local administration was in deep slumber towards illegal cutting of trees in the area. Further, even after the written complaint to Station House Officer, PS Narela and the official concerned kept mum and after personal intervention of the applicant did nothing concrete merely an eye wash in the name of investigation.
4. That the respondent has chosen to escape from the statutory obligations and duties just to send mere directions to register FIR but after passing of more than two months no information regarding the follow up of the directions. This raises serious concerns in the working of the authority.

5. The report is superfluous, on ground no action has been taken yet only beating the bush in the name of investigation. Just like the previous status report nothing fruitful came out of it.
6. That no action has been even contemplated anywhere regarding the erring officials who failed to perform their statutory duties as provided in the Delhi Preservation of Trees Act, 1994.
7. That the status report is just a means to harass and deter others just like as the vigilant applicant. Their actions are far more fruitful for those who are law violators, involved in the illegal cutting of trees.
8. That instead of doing its statutory duties, the respondent has burdened the applicant for collecting evidences. All the resources are with the respondent yet the respondent has failed to collect evidences and to reveal the truth. Further, with lack of conscience to perform statutory duties, the respondent has not rebutted any of the allegations as raised by the applicant in the original application, hence deemed accepted and duly endorsed by the answering respondent.

**PARAWISE REPLY:**

1. In response to Para 1 of additional report needs no comments being matter of record.
2. The contents of Para 2 is denied being false, frivolous, distorted and baseless. It is pertinent to mention here that the complaint regarding the illegal felling of one Neem Tree was lodged by the applicant way back on 12.01.2024 (Page 15 of the Original Application) while
3. The contents of Para 3 is vehemently denied being false, frivolous and fabricated. All the allegations are rebutted on the basis of **Page 13 to 21 of the Original Application**. It is pertinent to mention here that the said

incident had occurred on 12.01.2024, and on the same day, the applicant sent an e-mail to Sh. Sanjay Arora, then worthy Commissioner of Police on his official Id. On 12.01.2024 itself, a written complaint was also filed addressing the SHO, Police Station Narela. Only a general reading is self explanatory that if an incident occurred in Jan 2024, then how it is possible that the same tree would be lying after one year i.e. Jan 2025. No details of the case registered in this regard are never ever revealed to this Hon'ble Tribunal as well as the applicant. This is only an eye wash as done by the local police administration.

4. The contents of Para 4 is matter of proceeding done at the end of respondent. Hence need no comments. However, it is pertinent to mention here that respondent has not provided any details regarding the end result of the entire process. Further, not a whisper of action taken by the respondent when the alleged offenders had not turned up and give their incomplete reply/ no response. Therefore, the whole process resulted in a failure one.
5. The contents of Para 5 are matter of proceedings hence the comments are not required from applicant's end. However, it is remarkable to note here that no details have been shared neither by the local police official(s) nor by the respondent itself. Further, descriptions of steps taken by the respondent have never come in light by the respondent. Additionally, the whole report is silent over the details of F.I.R. was it ever lodged or merely an attempt to skip from its statutory duties and responsibilities.
6. The contents of Para 6 is denied and rebutted on account of the actions explained and described above in this rejoinder and in the original application as well. Hence, the respondent is strictly be put to file an affidavit in this regard explaining each and every allegations and contentions raised by the applicant in his rejoinder as well..

The last Paras are the Prayer Paras which are also denied being frivolous. It is further reiterated that a lackadaisical approach has been followed by the answering respondent to devolve the efforts of the complainant/applicant thereby de-motivating and dis-heartened future complainants as well.

Hence, it is most humbly requested that this Hon'ble Tribunal may be pleased to direct the respondent to file an affidavit citing this delay and reason of this superfluous investigation by the official(s) concerned. Further pass any other order this Hon'ble Tribunal may deem fit and proper in favor of applicant.

Delhi

Dated: 24.01.2026

Through



Applicant



Sandeep Bhardwaj  
Counsel for Applicant

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AFFIDAVIT

I, Vir Prakash S/o Lt. Sh. Mange Ram Arya, aged about \_\_\_\_\_ years, presently residing at H. No. 169 State Bank Colony, Delhi-110009, do hereby solemnly affirm and declare as under:

1. That the deponent is the above noted case and is well conversant with the facts of the case and as such competent to swear this affidavit.
2. That the deponent has filed the accompanying rejoinder to the additional status report of respondent and same has been drafted by my counsel under my instructions and the deponent affirm that the facts contained in the said application have been read and understood by the deponent.
3. That the contents of the accompanying rejoinder may be read as part and parcel of this affidavit as the same are not repeated here for the sake of brevity.

*Sandeep*  
Identify the deponent who has signed in my presence



*Vir Prakash*  
Deponent

VERIFICATION:

Verified at Delhi on this day .....of January 2026 that the contents

of my above affidavit are true and correct to the best of my knowledge and nothing material has been concealed therefrom.

Oath Commissioner of Delhi

...to his knowledge...  
...read and explained to him...  
...which have...  
...Smt./K...  
...W/c D/o...  
...identified...  
...as sole...  
...that the contents...  
...been read and explained to...  
...correct to his knowledge...  
Oath Commissioner of Delhi

*Vir Prakash*  
Deponent

24 JAN 2026